

10.7.1990.

OA-272/90

(3)

Present: Shri S.K. Sawhney, counsel for the applicant.  
None for the respondents.

Heard. Issue notice to the respondents on admission and interim relief, returnable on 10.8.1990.

*Sikhs*  
(I.K. Rasgotra) 10/10  
Member (A)

*Das*  
(T.S. Oberoi) 10/10  
Member (J)

Repd. Secy.

CJ. Sanjiv

10.8.1990

O.A. 272/90

Present : Shri S.K. Sawhney, counsel for the applicant.

None for the respondents despite service.

We <sup>have</sup> heard the learned counsel for the applicant who submits that since the test which he was required to take <sup>on 10.2.90</sup> is already over, <sup>He</sup> may be allowed to withdraw this application with a liberty to file a fresh application. According to OA No.272/90 is dismissed as withdrawn.

The applicant may file a fresh application, if he so wishes in accordance with law.

*CJ*  
(P.C. JAIN)  
MEMBER (A)

*DKA*  
(D.K. AGRAWAL)  
MEMBER (J)